

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**C.P. No. 413/2018 In
O.A No. 2368/2015**

New Delhi, this the 21st day of January, 2019

**Hon'ble Sh. V. Ajay Kumar, Member (J)
Hon'ble Ms. Aradhana Johri, Member (A)**

Bhanu Partap,
S/o Sh. Badri Prasad,
Presently r/o 1/1 A, Part-2,
Gali No.4, Partap Vihar,
Nangaloi, Kirari Extension,
Delhi-86.

...Petitioner

(By Advocate : Mr. Yogesh Sharma)

VERSUS

1. Sh. Rajiv Aggarwal,
General Manager,
North-Eastern Railway,
Gorakhpur.

2. Sh. Dinesh Kumar Singh,
Divisional Railway Manager,
North Eastern Railway,
Izzatnagar Division,
Izzatnagar (UP).

...Respondents

(By Advocate : Mr. A. K. Srivastava)

ORDER (ORAL)

Hon'ble Sh. V. Ajay Kumar, Member (J)

When this matter is taken up for hearing, learned counsel for petitioner submitted that though the respondents have passed orders granting Compassionate

Allowance way back on 19.05.2018, but not started paying the Compassionate Allowance month after month and the arrears.

2. In the circumstances and in view of the substantial compliance of the orders of this Tribunal, the C.P. is closed. Notices are discharged. However, the respondents shall start paying the Compassionate Allowance and also release the arrears in terms of the order dated 19.05.2018 within 60 days from the date of receipt of a certified copy of this order. If the respondents fail to release the same, the petitioner is at liberty to seek revival of the C.P. No costs.

(Aradhana Johri)
Member (A)

(V. Ajay Kumar)
Member (J)

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